

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01021/2017

Jabalpur, this Friday, the 8th day of December, 2017

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Laxman Singh Bisht, S/o Late Shri R.S.Bisht, Aged about 51 years, Working as-LDC, O/o Defence Estate Office, Jabalpur Circle, R/o Qtr. No. 356/357, Gali No. 3, In front of Jain Dharamsala, Sadar Market, Jabalpur (M.P.), Mob.09424925581 -Applicant

(By Advocate –Shri Gautam Prasad)

V e r s u s

1. Union of India, through It's Secretary, Ministry of Defence, South Block, New Delhi-110011
2. Director General, Defence Estates, Raksha Sampada Bhawan, Ulaanbaatar Marg, Delhi Cantt-110010
3. The Principal Director, Defence Estate, Ministry of Defence, Central Command, 17 Cariappa Road, Lucknow (U.P.)-226002
4. The Defence Estate Officer, Jabalpur Circle, Cantt. Jabalpur (M.P.)-458001 - Respondents

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicant is an LDC in Defence Estate Office, Jabalpur under respondent No.4. The applicant has brought out that he is not been paid annual increments from 01.12.2006.

2. Learned counsel for the applicant submits that he would be satisfied if directions are issued to the respondents for deciding on the representation submitted by the applicant on 20.08.2008 (Annexure A-1), 30.10.2013 (Annexure A-2) & 27.10.2016 (Annexure A-3).

3. In view of the above, without going into the merits of the case, at the admission stage itself we direct the respondent No.2 to decide the representation dated 20.08.2008 (Annexure A-1), 30.10.2013 (Annexure A-2) & 27.10.2016 (Annexure A-3) with a reasoned and speaking order within a period of 60 days from the date of receipt of a certified copy of this order.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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